



**Legislative Assembly of the State of Goa**

**The Goa Panchayat Raj  
(Seventh Amendment)  
Bill, 2003**

(Bill No. 3 of 2003)

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(As passed in the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM  
FEBRUARY, 2003.**

THE GOA PANCHAYAT RAJ (SEVENTH  
AMENDMENT) BILL, 2003

(Bill No. 3 of 2003)

A

BILL

*further to amend the Goa Panchayat Raj Act,  
1994 (Goa Act 14 of 1994).*

Be it enacted by the Legislative Assembly of  
Goa in the Fifty fourth Year of the Republic of  
India, as follows:—

**1. Short title and commencement.**— (1) This  
Act may be called the Goa Panchayat Raj  
(Seventh Amendment) Act, 2003.

(2) It shall come into force at once.

**2. Amendment of section 2.**— In section 2  
of the Goa Panchayat Raj Act, 1994 (Goa Act 14  
of 1994) (hereinafter referred to as the "principal  
Act"), for clause (9) the following clause shall  
be substituted, namely:—

"(9) "Director" means the person appointed  
as the Director of Panchayats under this Act  
and includes an Additional Director,".

**3. Insertion of new section 10A.**— After  
section 10 of the principal Act, the following  
section shall be inserted, namely.—

"10A.— If a person who has been elected  
as a member of the Panchayat is or becomes  
a member of the House of the People, the  
Council of States or the State Legislative

Assembly, then at the expiration of a period of fifteen days of such election, his seat in the Panchayat shall become vacant, unless he has previously resigned from his seat in the House of the People, Council of States or the State Legislative Assembly, as the case may be."

4. **Amendment of section 129.**— In section 129 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) As soon as may be after the first meeting of the Zilla Panchayat, every member thereof shall take the oath of Office before the Director of Panchayats".

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